

be required to incur in maintaining their own accommodation and the rent they have to pay for Government accommodation?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). No, Sir. In May, 1979, a circular letter was sent to all Government Departments at Bombay, *inter alia*, stating that Government officers entitled to types E, E-I and E-II accommodation should not be paid house rent allowance in case they do not submit applications for allotment of accommodation from the General Pool or after applying for accommodation, refuse to accept the same when offered/allotted or after having accepted the accommodation, surrender it. It was also stipulated that such officers should not be paid house rent allowance without obtaining 'no accommodation certificate' from the Estate Manager, Bombay. These orders were also made applicable to the officers entitled to type 'D5' accommodation in April, 1980.

(c) According to a decision taken by the Government, house owning officers at different stations were declared ineligible for allotment of accommodation from General Pool in 1975. It was stipulated that those who continue to occupy Government accommodation will be charged licence fee at market rate w.e.f. 1-1-1976. However, all the house owning officers did not vacate the Government accommodation. With effect from 1-6-1977, the house owning officers have again been declared eligible for allotment of accommodation from the General Pool but their date of priority is reckoned from 1-6-1977 or a subsequent date, as the case may be.

(d) Government accommodation at different places has been constructed keeping in view the demand for residential units in the General Pool. It was felt that if all the eligible Government servants at Bombay do not apply for accommodation, the Government accommodation was likely to

become surplus at Bombay and the Government would lose revenue. With a view to overcome this, instructions were issued in May, 1979 that house rent allowance should not be paid to such Government officers till they get a 'no accommodation certificate' from the Estate Manager, Bombay.

(e) There is no bar if Government servants owning houses desire to live in the houses owned by them but in that case they will not be eligible to draw house rent allowance and the question of payment of compensation does not therefore, arise.

Grants to Deen Dayal Research Institute, Delhi

46. DR. SUBRAMANIAM SWAMY: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether the Ministry's agencies such as People Action Development of India extended during (1977-80) grants to the Deendayal Research Institute, Delhi for projects in Gonda (U.P.); and

(b) if so, the details of the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a)

Yes Sir.

(b) Amount sanctioned for development of irrigation potential for weaker sections in Gonda, (U.P.)

	Rs. in lakhs
(i) Salary of 60 social mobilisers for a period of two years @Rs. 500/- p.m. per worker.	7.20
(ii) Revolving fund for purchase of equipment for installation of shallow tubewells.	10.00

Total: 17.20

Out of Rs. 17.20 lakhs an amount of Rs. 11.80 lakhs was released.

Rigs for Drilling in Pabbowal Himachal Pradesh

47. PROF. NARAIN CHAND PARASHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a rig which was being installed by the Ground Water Organisation at Village Pabbowal in District Una of Himachal Pradesh has since been taken away and the drilling discontinued;

(b) whether any protest from the local representatives has been received by Government for not drilling to a sufficient depth;

(c) if so, the reasons for discontinuing the drilling work and taking away the rig; and

(d) whether the rig would be re-installed and drilling work resumed so as to provide water for irrigation; and the likely date by which it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) Yes, Sir. Shri Vijay Kumar Joshi, M.L.A. has represented for not drilling to a sufficient depth.

(c) The drilling was discontinued because it was found that at a depth of 100 m. Pinjor Stage of Shiwalik formations was encountered which is known to be non-water bearing. The drilling was stopped at a depth of 117 m. after it was confirmed that the bore-hole was continuing in the same formation.

(d) Two more exploratory bore-holes one each at village Badhera and Dalehr are proposed to be drilled in the Beet area of Una district. The

drilling will commence as soon as all the stores/equipment shift to the new site.

Financial Assistance to Privately Managed and Recognised Educational Institutions

48. PROF. NARAIN CHAND PARASHAR: Will the Minister of EDUCATION be pleased to state:

(a) whether Government are aware of the financial difficulties being faced by privately managed and recognised educational institutions like high schools, colleges etc., in various parts of the country;

(b) if so, whether Government would ensure the provision of adequate financial assistance to all such recognised schools and colleges as are anxious to secure annual grants etc., from the State/Central Governments;

(c) if so, whether Government are aware that in certain States there is total ban on the grant of any financial assistance to these institutions; and

(d) if so, the names of such States and the steps taken or proposed to be taken by the Union Government to ensure the survival and efficient functioning of these institutions in view of the responsibility of the Union Government after the inclusion of the education in the Concurrent List?

THE MINISTER OF EDUCATION, HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) to (d). The Government are not aware of any financial difficulties being faced by privately managed and recognised educational institutions like High Schools, Colleges, etc. in various parts of the country as maintenance grants for running these institutions are provided by the respective State Governments in accordance with their prescribed norms. Only in case of colleges falling within the purview of the UGC,* some grants are given for developmental pro-

*University Grants Commission.